GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1526 ANSWERED ON:13.12.2013 BANK FOR BRICS COUNTRIES

Bapurao Shri Khatgaonkar Patil Bhaskarrao; Chitthan Shri N.S.V.; Gaikwad Shri Eknath Mahadeo; Paranjpe Shri Anand Prakash

Will the Minister of FINANCE be pleased to state:

- (a) Whether Brazil, Russia, India, China and South Africa (BRICS) nations have set up/propose to set up BRICS Development Bank;
- (b) if so, the details thereof along with the objectives behind setting up such Bank;
- (c) the benefits likely to accrue to India on establishment of such Bank; and
- (d) the time by which the said Bank is likely to be set up and operationalised?

Answer

MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a):Yes, Madam.
- (b) & (c): In March, 2012 BRICS Leaders directed their Finance Ministers to consider the possibility of setting up a new Development Bank for mobilizing resources for infrastructure and sustainable development projects in BRICS and other emerging economies and developing countries to supplement the existing efforts of multilateral and regional financial institutions for global growth and development. In March, 2013 BRICS Leaders expressed their satisfaction regarding establishment of a New Development Bank being feasible and viable. They further agreed to establish the New Development Bank with initial capital contribution being substantial and sufficient for the bank to be effective in financing infrastructure. The objective for establishing such bank is for mobilizing resources for infrastructure and sustainable development projects in BRICS and other emerging economies and developing countries, and to supplement the existing efforts of multilateral and regional financial institutions for global growth and development.
- (d): The proposed Bank is a multilateral arrangement which will be set up on the basis of an international agreement. Any action on this will be subject to negotiations to be conducted among BRICS member countries at the negotiation meetings. The conduct, time frame and final outcome of these negotiations are not a matter within the exclusive jurisdiction of the Government of India.